

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

O.A.No.195/1987

Mr. Ravindra Jaiyram Gangurde,  
Samrat Ashok Nagar,  
Ward No.23,  
Ulhasnagar,  
Camp No.3.

.. Applicant

V/s.

1. The Union of India  
through the General Manager,  
Central Railway,  
Bombay V.T.400 001
2. The Divisional Railway Manager,  
Central Railway,  
Bombay V.T.

.. Respondents.

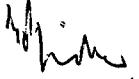
Coram: Hon'ble Member(J), Shri M.B.Mujumdar  
Hon'ble Member(A), Shri M.Y.Priolkar

Tribunal's Order:

Dated: 4.1.1989

(Per: Shri M.B.Mujumdar, Member(J))

By the order passed on 30.6.1987, the application was disposed of as withdrawn. In the para 5.2 of the application, the applicant had requested for exempting him from payment of court fee on the ground that because he is an indigent person without any means of livelihood and he was earning only Rs. 2/- or Rs. 3/- per day by doing some manual work. Though the Deputy Registrar had drawn out attention to this request while placing the application before this Tribunal, we have failed to pass any order regarding this prayer. Hence now we direct that the applicant is exempted from payment of court fee on the application. We are satisfied that he ~~was~~ unable to pay the prescribed fee ~~as~~ ~~is~~ due to indigence. Misc.Petition No.617/88 is accordingly, disposed of.

  
(M.Y.Priolkar)  
Member(A)

  
(M.B.Mujumdar)  
Member(J)